# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

#### Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha Member

**Petition No. 48/2001** 

#### In the matter of

Approval of incentive based on availability of transmission system in Eastern Region for the period 1999-2000.

and

Petition No. 61/2002

#### In the matter of

Approval of incentive based on availability of transmission system of Eastern Region for the period 2000-2001.

#### And in the matter of

Power Grid Corporation of India Ltd.

Petitioner

## Vs

- 1. Bihar State Electricity Board, Patna
- 2. West Bengal State Electricity Board, Kolkatta
- 3. Grid Corporation of Orissa Ltd., Bhubaneshwar
- 4. Damodar Valley Corporation, Kolkatta
- 5. Power Department, Govt. of Sikkim, Gangtok
- 6. Jharkhand State Electricity Board, Ranchi

### The following were present:

- 1. Shri S.S. Sharma, AGM PGCIL
- 2. Shri U.K. Tyagi, PGCIL
- 3. Shri C. Kannan, PGCIL
- 4. Shri B.S. Chandrashekar, Executive Engineer, KPTCL

# ORDER (DATE OF HEARING: 22.5.2003)

These petitions have been filed for approval of incentive based on availability of transmission system in the Eastern Region for the years 1999-2000 and 2000-2001.

- 2. According to these petitions, the incentive to be approved by the Commission is to be shared by the beneficiaries of Eastern Region, which include the state utilities located outside Eastern Region but allocated power from the central generating stations in Eastern Region. Thus according to the petition the incidence of incentive approved will be borne by the state utilities outside Eastern Region.
- 3. Shri S.S. Sharma, Addl GM, appearing for the petitioner stated that the transmission assets in respect of which incentive is claimed, include Korba-Budhipodar S/C transmission line. The Commission in its order dated 4.4.2003 in Review Petition No. 117/2002, relating to approval of transmission charges of Korba-Budhipadar S/C transmission line, has directed that 1/3<sup>rd</sup> share of the transmission charges would be borne by the constituents of Eastern Region only. Accordingly, no beneficiary outside the Eastern Region will have to share this 1/3<sup>rd</sup> transmission charge. Consequently, the Eastern Region's share of incentive of this line will not be shared by any beneficiary outside the region.

- 4. In view of the above stated position, it is necessary that incentive on account of availability of Korba-Budhipadar S/C transmission line is to be determined separately from the incentive on account of other assets in the Eastern Region. We, therefore, direct the petitioner to file separate availability certificates in respect of Korba-Budhipadar S/C transmission line and other transmission assets in the Eastern Region. These certificates shall be filed latest by 5.6.2003.
- 5. We do not propose to hold any further hearing on these petitions. Therefore, subject to the directions contained in the preceding paragraph, order is reserved in both these petitions.

Sd/- Sd/- Sd/(K.N. SINHA) (G.S. RAJAMANI) (ASHOK BASU)
MEMBER MEMBER CHAIRMAN

New Delhi dated the 26<sup>th</sup> May, 2003